

AS INTRODUCED IN THE RAJYA SABHA
ON THE 13TH MARCH, 2015

Bill No. II of 2015

THE CONSTITUTION (AMENDMENT) BILL, 2015

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2015.

(2) It shall come into force at once.

2. In article 58 of the Constitution in clause (1) for sub-clause (a), the following shall be substituted, namely:—

"(a) is a citizen of India by virtue of being born in the territory of India."

Short title
and
commencement.

Amendment
of article 58.

STATEMENT OF OBJECTS AND REASONS

There is natural right of citizens born in India for holding highest constitutional post of the country, as the person born and brought up in India is deeply familiar with our political system, culture and basic concept of our society. Such a provision also exists in the constitution of other countries.

Hence this Bill.

MANSUKH L. MANDAVIYA

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * *

58. Qualifications for election as President.—(1) No person shall be eligible for election as President unless he—

(a) is a citizen of India.

(b) has completed the age of thirty-five years, and

(c) is qualified for election as a member of the House of the People.

(2) A person shall not be eligible for election as President if he holds any office of profit under the Government of India or the Government of any State or under any local or other authority subject to the control of any of the said Governments.

Explanation.—For the purposes of this article, a person shall not be deemed to hold any office of profit by reason only that he is the President or Vice-President of the Union or the Governor of any State or is a Minister either for the Union or for any State.

* * * * *

RAJYA SABHA

A

BILL

further to amend the Constitution of India.

(Shri Mansukh L. Mandaviya, M.P.)